

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:614
ANSWERED ON:07.08.2013
VIOLATION OF PROVISIONS OF RTE ACT
Venugopal Shri P.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is true that in gross violation of the provision of the Right of Children to Free and Compulsory Education Act, 2009, as many as 61 per cent Government schools insist on proof of age;
- (b) if so, the details thereof;
- (c) whether it is also true that in gross violation of the provision of the said Act, these schools even demand documents for proof of previous studies at the time of admission;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (e): The Section 14(2) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that no child shall be denied admission in a school for lack of proof of age. The State RTE Rules have further elaborated the procedures so as to ensure the removal of procedural barriers for the admission of children in elementary schools. The study referred to in the question has not been shared with the Ministry. However, as reported in the media, the sample size was 747 schools. In order to ensure the removal of procedural barriers to admission, public awareness campaigns and local redressal mechanisms have been put in place by most of the States/UTs.